

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

33.

**IA-2464(MB)2024 IN  
C.P. (IB)/15(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Rakeshkumar Hariram Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Adv. Harakar a/w Adv. Aneri Shah i/b Interjuris, Ld. Counsel for the Applicant/RP present. Ms. Prachi Pandya, Ld. Counsel for the Financial Creditor present. Mr. Pranjit Bhattacharya i/b. Ms. Anushka Shetty, Ld. Counsel for the Personal Guarantor present through VC.
2. Ld. Counsel for the Financial Creditor seeks one-week time to file 13(2) notice issued to the Personal Guarantor for invoking their guarantee.
3. On request of the Ld. Counsel for the Financial Creditor, this matter is posted on **31.07.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)